SIN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

Original Application No. 21/1128/2016

Date of Order: 07.01.2019

Between:

Lt. Col. J.S. Karki, S/o. Siv Saren Karki, Aged 79 years, R/o. 503, Thungabhadra Apts, Saptagiri Colony, Sainikpuri, Secunderabad.

... Applicant

And

- 1. The Principal Controller of Defence Accounts (Pension), Draupadi Ghat, Allahabad 211 014, UP.
- 2. The Deputy Controller of Defence Accounts (P), Draupati Ghat, Allahabad 211014, UP.
- The Director Pension Policy,
 Government of India, Ministry of Defence,
 Department of Ex-Servicemen Welfare, New Delhi-110 011.
- 4. The Director General NCC, West Block, R.K. Puram, New Delhi 110 066.
- 5. Union of India, rep. by Secretary to Ministry of Defence, South Block, New Delhi 110 011.
- 6. The Manager, Punjab National Bank, Lal Bazar Branch, Secunderabad – 500 015.
- 7. The Chief Manager, Punjab National Bank, 150, LUZ Church Road, Mylapore, Chennai 600 004 (TN).

... Respondents

Counsel for the Applicant ... Dr.P.B. Vijaya Kumar

Counsel for the Respondents ... Mr. K. Venkateswarlu, Addl. CGSC

Mr. Ramanarao Y.V., for Respondents 6 & 7

CORAM:

Hon'ble Mr. B.V. Sudhakar ... Member (Admn.)

2 OA 21/1128/2016

ORAL ORDER {As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.) }

The OA has been filed by the applicant who was commissioned in the Indian Army during Chinese aggression and he also took part in the Indo-Pak war in 1965. Thus, the applicant belongs to Armed Forces.

- 2. The applicant has filed the application in November 2016 seeking refund of pension and it came up for hearing today.
- 3. The matter has to be dealt with by the Armed Forces Tribunal. The applicant, therefore, may approach the said Tribunal for relief. On the ground of jurisdiction, the OA is dismissed. There shall be no order as to costs.

(B.V. SUDHAKAR) MEMBER (ADMN.)

Dated, the 7th day of January, 2019

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